

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15830/2019

(Arising out of impugned final judgment and order dated 28-05-2018 in CRLR No. 250/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P THR CBI

Petitioner(s)

VERSUS

ISHWAR CHANDRA AGARWAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78838/2019-CONDONATION OF DELAY IN FILING)

Date : 22-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Ms. Rukhmini Bobde, Adv.
Mr. Sachin Sharma, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Saransh Kumar, Adv.
Mr. Merusagar Samantray, Adv.
Mr. Bharat Sood, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Ms. Pallavi Baghel, Adv.
Mr. Keshav Sehgal, Adv.
Ms. Anamika Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks three weeks' time to produce the relevant statements recorded under Section 161 Cr.P.C. of the truck drivers concerned.

List after three weeks.

(RASHMI DHYANI PANT)
COURT MASTER

(MATHEW ABRAHAM)
COURT MASTER (NSH)